

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s POLO HOTELS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s POLO HOTELS LIMITED
2.	Date of incorporation of corporate debtor	15/07/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L55101HR1994PLC032355
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED ADDRESS: Hotel North, Park, Village Chowki, Near Ghaggar Bridge, Sector -32, Panchkula, Haryana-134109
6.	Insolvency commencement date in respect of corporate debtor	01/05/2024
7.	Estimated date of closure of insolvency resolution process	27/10/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemanshu Jetley, IBBI/IPA-001/IP-P00219/2017-18/10457
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO-818, 1 st Floor, above Yes Bank, NAC Manimajra, Chandigarh,160101 Email: hejetley@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1 st Floor, NAC Manimajra, Chandigarh,160101 Email: polohotels.cirp@gmail.com Mobile: +91- 98759-21492
11.	Last date for submission of claims	15/05/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s POLO HOTELS LIMITED** on **01st May, 2024**.

The creditors of **M/s POLO HOTELS LIMITED**, are hereby called upon to submit their claims with proof on or before 15th May, 2024, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with proof by **electronic means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workman and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details/email ID in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.



(Hemanshu Jetley)

Interim Resolution Professional

In the Matter of M/s Polo Hotels Limited

Regn. No. IBBI/IPA-001/IP-P00219/2017-2018/10457)

Date: 03.05.2024

Place: Chandigarh

applicant and to appear before Registrar on 03.05.2024. If the
 application shall be heard and decided in your absence.
 Given under my hand and the seal of this Tribunal on this date 11.12.2023.
Signature of the Officer Authorised to issue summons
 Debts Recovery Tribunal, Chandigarh (DRT 3)

**FORM A
 PUBLIC ANNOUNCEMENT**
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
 Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s POLO HOTELS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s POLO HOTELS LIMITED
2. Date of incorporation of corporate debtor	15/07/1994
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L55101HR1994PLC032355
5. Address of the registered office and principal office (if any) of corporate debtor	REGISTERED ADDRESS: Hotel North Park, Village Chowki, Near Ghaggar Bridge, Sector- 32, Panchkula, Haryana- 134109
6. Insolvency commencement date in respect of corporate debtor	01/05/2024
7. Estimated date of closure of insolvency resolution process	27/10/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemanshu Jetley, IBBI/IPA-001/IP-P00219/2017-18/10457
9. Address and e-mail of the interim resolution professional, as registered with the Board	SCO-818, 1st Floor, above Yes Bank, NAC Manimajra, Chandigarh, 160101 Email: hejetley@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, NAC Manimajra, Chandigarh- 160101 Email: polohotels.cirp@gmail.com Mobile: +91- 98759-21492
11. Last date for submission of claims	15/05/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s POLO HOTELS LIMITED** on **01st May, 2024**.
 The creditors of **M/s POLO HOTELS LIMITED**, are hereby called upon to submit their claims with proof on or before 15th May, 2024; to the Interim Resolution Professional at the address mentioned against entry No. 10.
 The **financial creditors** shall submit their claims with proof by **electronic means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:
Note: 1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors
Claimants should mention contact details/email ID in the claim form so that any query regarding their claim can be resolved promptly.
 Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.05.2024
 Place: Chandigarh

Sd/-
 (Hemanshu Jetley)
 Interim Resolution Professional
 In the Matter of M/s Polo Hotels Limited
 Rean. No. IBBI/IPA-001/IP-P00219/2017-2018/10457)

फॉर्म-ए सार्वजनिक सूचना	
(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन) मेसर्स पोलो होटल्स लिमिटेड के लेनदारों के ध्यानार्थ संबंधित विवरण	
1. कारपोरेट ऋणी का नाम	मेसर्स पोलो होटल्स लिमिटेड
2. कारपोरेट ऋणी के समावेश की तिथि	15.07.1994
3. प्राधिकारी जिसके अंतर्गत कारपोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी, दिल्ली
4. कारपोरेट ऋणी का कारपोरेट पहचान नंबर/सीमित दायित्व पहचान	L55101HR1994PLC032355
5. कारपोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	पंजीकृत पता: होटल नॉर्थ पार्क, गांव चौकी, घग्गर ब्रिज के पास, सेक्टर- 32, पंचकुला, हरियाणा- 134109
6. कारपोरेट ऋणी के परिशोधन की शुरुआती तिथि	01.05.2024
7. दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	27.10.2024
8. अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	श्री हेमेश जेटली, IBBI/PA-001/IP-P00219/2017-2018/10457
9. अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	एससीओ- 818, पहली मंजिल, यस बैंक के ऊपर, एनएसी, मनीमजरा, चंडीगढ़- 160101 ईमेल आईडी: hejetley@gmail.com
10. अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता	एससीओ- 818, पहली मंजिल, एनएसी, मनीमजरा, चंडीगढ़- 160101 ईमेल आईडी: polohotels.cirp@gmail.com मोबाईल नं. +91- 98759-21492
11. दावों को प्रस्तुत करने की अंतिम तिथि	15.05.2024
12. अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धत 21 की उप-धत (6ए) के खण्ड (बी) के अर्द्धन ऋणी की श्रेणी यदि कोई है	श्रेणी का नाम- एनए
13. श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. एनए 2. एनए 3. एनए
14. (क) संबंधित फॉर्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	web link: http://ibbi.gov.in/en/home/downloads भौतिक पत्र: एनए
<p>एतद्वारा सूचना दी जाती है कि माननीय नेशनल कंपनी लॉ ट्रिब्यूनल, चंडीगढ़ बेंच ने 01 मई, 2024 को मेसर्स पोलो होटल्स लिमिटेड की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है। मेसर्स पोलो होटल्स लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 15 मई, 2024 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।</p> <p>वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों को अपने दावे व्यक्ति, डाक द्वारा या इलेक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।</p> <p>दावे के प्रमाण का प्रस्तुतीकरण भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियममालवी, 2016 के अध्याय IV के अनुसार करना चाहिए। लेनदारों को दरतावेजी प्रमाणों के साथ लागू दावा प्रपत्र (नीचे नोट 1 में निर्दिष्ट) भरकर अपने दावे प्रस्तुत करने होंगे:</p> <p>टिप्पणी-1</p> <p>फॉर्म बी: परिचालन लेनदार द्वारा दावे के लिए (कामगार व कर्मचारियों को छोड़कर)</p> <p>फॉर्म सी: वित्तीय लेनदारों द्वारा दावे के लिए</p> <p>फॉर्म सीए: श्रेणी में वित्तीय लेनदारों के दावे के लिए</p> <p>फॉर्म डी: कामगार व कर्मचारियों द्वारा दावे के लिए</p> <p>फॉर्म ई: कामगार व कर्मचारियों के प्राधिकृत प्रतिनिधि द्वारा दावे के लिए</p> <p>फॉर्म एफ: प्रचालनों तथा वित्तीय लेनदारों से अन्य लेनदारों द्वारा दावे के लिए</p> <p>दावेदारों से अनुरोध है कि कृपया दावा प्रपत्र में अपने संपर्क विवरण/ईमेल आईडी का उल्लेख करें ताकि दावे के संबंध में किसी भी प्रश्न का तुरंत समाधान किया जा सके।</p> <p>गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।</p>	
हस्ता/- (हेमेश जेटली) अंतरिम प्रस्ताव पेशेवर	
दिनांक: 03.05.2024	मेसर्स पोलो होटल्स लिमिटेड के विषय में
स्थान: चंडीगढ़	Reg. No IBBI/PA-001/IP-P00219/2017-2018/10457